

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 17000/2018

(Arising out of impugned final judgment and order dated 13-04-2017 in WP No. 57334/2014 13-04-2017 in WP No. 57335/2014 13-04-2017 in WP No. 57336/2014 13-04-2017 in WP No. 57337/2014 13-04-2017 in WP No. 57338/2014 passed by the High Court Of Karnataka At Bengaluru)

DEPUTY DIRECTOR, DIRECTORATE OF ENFORCEMENT

Petitioner(s)

VERSUS

AYESHA SHERIFF & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.125876/2018-CONDONATION OF DELAY IN FILING and IA No.125878/2018-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.125877/2018-CONDONATION OF DELAY IN REFILING)

Date : 28-09-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Mr. P.S. Narsimha, ASG
Mr. Ashok Kumar Panda, Adv.
Mrs. Binu Tamta, Adv.
Ms. L. Charanya, Adv.
Mr. B. Krishna Prasad, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Tag with SLP (Cr1.) 4466/2017.

(MANAV SHARMA)
COURT MASTER (SH)

(TAPAN KUMAR CHAKRABORTY)
BRANCH OFFICER